

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 6/MP/2013**

Subject : Petition under section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the PPA dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to "Change in Law" impacting revenues and costs during the operating period.

Date of hearing : 13.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Sasan Power Limited

Respondents : M.P. Power Management Company Limited & Others

Parties present : Shri Vishrov Mukerjee, Advocate, SPL  
Ms. Raveena Dhamija, Advocate, SPL  
Shri Yashaswikant Sharma, Advocate, SPL  
Shri G. Umopathy, Advocate, MPPMCL  
Shri Aditya Singh, Advocate, MPPMCL  
Shri Naveen Kohli, Advocate, MPPMCL  
Shri M.G. Ramachandran, Advocate, Prayas  
Ms. Ranjitha Ramachandran, Advocate, Prayas  
Ms. Poorva Saigal, Advocate, Prayas  
Shri Ravi Sharma, Advocate, TPDDL  
Shri Rajeev Srivastava, Advocate, UPPCL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the Hon'ble Appellate Tribunal for Electricity vide its Judgment dated 19.4.2017 in Appeal No. 161 of 2015 and Appeal No. 205 of 2015 remanded the matter to the Commission with a direction to compute the impact of reduction in Merit Rate of Excise Duty, reduction in rates of Central Sales Tax and increase in VAT on the cost of revenue from the business of selling electricity of the petitioner. Learned counsel for the petitioner requested for eight weeks time to file the consolidated computation of data. Learned counsel for the petitioner further submitted that computation of data is getting delayed due to introduction of GST w.e.f. 1.7.2017.

2. The Commission directed the petitioner to submit the consolidated computation of factual data, on or before 8.9.2017, with an advance copy to the respondents, who may file their comments, if any, on or before 22.9.2017. The Commission directed that due

date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. Subject to the above, the Commission reserved the order in the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**